

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 56 of 2018

With

Tax Appeal No. 57 of 2018

With

Tax Appeal No. 58 of 2018

With

Tax Appeal No. 59 of 2018

With

Tax Appeal No. 60 of 2018

Principal Commissioner of CGST and Central Excise, Ranchi--Appellant in all cases
Versus

M/s SBW Udyog Limited/Shyam Biri Works Ltd, Sahibganj--Respondent in all cases

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Ratnesh Kumar, Advocate

4/ 25.06.2020 Learned counsel Mr. Ratnesh Kumar appears for the appellant Revenue in all these appeals through Video Conferencing.

2. These are the surviving defects to be removed in each of these appeals.

T.A. No. 56/2018

i. Date of receiving of communicated copy of order is missing in the Memo, hence it may be filed.

iv. True typed copy of page nos. 29 and 41-45 may be given as being faint/cut.

T.A. No. 57/2018

i. C.C. of impugned order with A.F. of Rs. 10/- or original communicated impugned order may be filed.

ii. Date of receiving of impugned order is missing in memo. It may be filed through supplementary affidavit.

v. Some words at page no. 52 are handwritten. True typed copy may be filed.

T.A. No. 58/2018

i. Original copy of communicated order or C.C of impugned order may be filed with A.F.S of Rs. 10/-

ii. Date of receiving of communicated order may be mentioned in memo. Its copy may be filed through supplementary affidavit.

v. Fresh or typed copy of page no. 34-36, 39, 41 and 55 may be filed.

vi. Typed copy of page no. 49 may be filed.

T.A. No. 59/2018

i. Original copy of communicated order or C.C of impugned order may be filed with A.F.S of Rs. 10/- may be filed.

ii. Date of receiving of communicated order is missing in memo. It may be filed through supplementary affidavit.

vi. Page no. 34, 35 & 37 are faint / not easily readable. True typed copy may be filed.

T.A. No. 60/2018

- i. Original copy of communicated order or C.C of impugned order may be filed with A.F.S of Rs. 10/-
- ii. Date of receiving of communicated order is missing in memo. It may be filed through supplementary affidavit.
- iv. Some words are handwritten at page no. 49. True typed copy may be filed.
- vi. Page no. 35 and 39-41 are faint / not readable / handwritten. True typed copy may be filed.

3. Learned counsel for the appellant prays for and is allowed four weeks' time to remove the surviving defects in the respective appeals, except defect relating to filing of certified copy of original communicated impugned order in T.A. Nos. 57/2018, 58/2018, 59/2018 and 60/2018 since these appeals arise out of common impugned order and certified copy thereof has already been filed in T.A. No. 56/2018. Office would compute the period of limitation in filing of these four appeals, as per the certified copy of the original communicated impugned order filed in T.A. No. 56/2018.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)